Mention

## NATIONAL COMPANY LAW TRIBUNAL **KOLKATA BENCH KOLKATA**

C.P.No.492/KB/2017 I.A.No 519/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

Name of the Company Under Section		Pralayankar Roy Chowdhury & AnrVs-M.P. Jewellers & Co. (1945) Pvt.Ltd. & Ors.  241/242		
)  W D M	. Abbrojit r. Satad	ep Bhottochory unare Mitra,	dr. Mr. Rathenriol a, Ah. Ah.	lannjee/Alu.

Mr. B. Kumm, Adv. Ms. Fram Hallan, Adv. For petitiones

- 1 Mr. Manju Bhuteria Beganni
- 2 Mr. Kaushik Mondel
- (3) Ms Neka Smani
- (4) A. M. K. Bomethia

for Respondents 1 to 4, 6 to 8

DAssistant Basu, Adv For Respondent No.5

Dassignet Mukheijee
Advon Rocard Madv.

P.

P.T.O.

## ORDER

Ld. Counsel for the petitioners and the respondent nos. 1 to 4, 6 to 8 and 5 are present.

I.A.No. 519/KB/2017 has been filed by the petitioners in connection with C.P.No. 492/KB/2017. Petitioners have sought interim relief for issuing directions upon the respondents to disclose the notice of the Board meeting held on 02/08/2017 and further sought relief for not giving effect to the resolution passed in the Board Meeting on 02/08/2017.

Reply may be filed in I.A.No. 519/KB/2017 within 7 days from today with a copy in advance to the opposite parties. Thereafter rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite parties.

List on **18/12/2017** for disposal of I.A. Parties are directed not to give effect to the Board Resolution dated 02/08/2017.

82

(Jinan K.R.) Member (J) Sd

(V.P.Singh) Member (J)